

Sl. No.	Year	FDI in ₹ million	FDI in US\$ million
4.	2003-04	5023.90	109.22
5.	2004-05	2013.19	43.98
6.	2005-06	1829.33	41.74
7.	2006-07	4572.84	102.00
8.	2007-08	2790.10	70.17
9.	2008-09	4555.90	102.71
10.	2009-10	13142.31	278.89
11.	2010-11	8580.34	188.67
12.	2011-12	8261.65	170.21
13.	2012-13	21936.49	401.46
14.	2013-14	251067.73	3982.89
15.	2014-15	31593.59	515.86
16.	2015-16	33173.64	505.88
17.	2016-17	33478.54	500.77
April-September			
GRAND TOTAL		436127.29	7316.47

Development of infrastructure for judiciary

3462. SHRIMATI SASIKALA PUSHPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has formulated any Scheme for development of infrastructure facilities for judiciary, including construction of court buildings and residential accommodation of judicial officers/Judges of Subordinate Courts across the country, if so, the details thereof;

(b) the details of funds released for this purpose to Tamil Nadu since inception of the Scheme; and

(c) the details of infrastructure created in Tamil Nadu since inception of the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) Development of Infrastructure Facilities for Judiciary in the States is the prime responsibility of the State Governments

concerned. However, to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the judiciary was launched by the Central Government in the year 1993-94. Since inception of the Scheme, the Central Government has provided financial assistance amounting to ₹ 5,459 crore to State Governments/Union Territories. Out of this, an amount of ₹ 2,014 crore has been provided since 2014-15. The scheme, as it stands now, covers construction of court buildings and residential quarters for Judges/Judicial Officers of District and Subordinate Courts.

Central assistance to the tune of ₹ 201.31 crore has been provided to the State Government of Tamilnadu since inception of the Scheme including an amount of ₹ 50.00 crore sanctioned during the current financial year (2016-17).

As per information collected from High Court as of December 31, 2015, there were 968 court halls/court rooms and 1027 residential accommodation available for judicial officers/judges of District and Subordinate Courts in the State of Tamil Nadu.

Reservation for women in Legislatures and urban local bodies

3463. SHRI DILIPBHAI PANDYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of steps taken by Government for consideration of a Bill providing 33 per cent reservation for women in the Lok Sabha and the State Assemblies; and

(b) the steps taken in the past one year to provide for 50 per cent reservation for women in the urban local bodies, if any?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) It has been the endeavour of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

(b) The matter to provide 50% reservation for women in Urban Local Bodies is under consideration of the Government.

Disposal of cases by Lok Adalats

3464. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state: